

ACTION TAKEN ON ASSURANCES

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNICA-
TIONS (DR. RAM SUBHAG SINGH) :
On behalf of Shri I. K. Gujral, I beg to
lay on the Table the following statements
showing the action taken by Government on
various assurances, promises and under-
takings given by the Ministries during the
various sessions of Lok Sabha shown against
each :—

- (i) Statement I Third Session, 1967
(Fourth Lok Sabha)
- (ii) Supplementary Second Session, 1967
Statement VIII (Fourth Lok Sabha)
- (iii) Supplementary First Session, 1967
Statement VII (Fourth Lok Sabha)
- (iv) Supplementary Sixteenth Session,
Statement IX 1966
(Third Lok Sabha)
- (v) Supplementary Fourteenth Session,
Statement XV 1966 (Third Lok
Sabha)

[Placed in Library, See No. LT-2151/67]

ANNUAL REPORT OF OILSEEDS COM-
MITTEE AND NOTIFICATION UNDER
ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT AND
COOPERATION (SHRI ANNASAHIB
SHINDE) : I beg to lay on the Table:—

- (1) A copy of the Annual Report of the
Indian Central Oilseeds Committee
for the year 1965-66 (Hindi version)
[Placed in Library, See No. LT-
2152/67]
- (2) A copy of Notification No. G.S.R.
1845 published in Gazette of India
dated the 8th December, 1967,
under sub-section (6) of section 3 of
the Essential Commodities Act, 1955.

[Placed in Library, See No. 2153/67]

NOTIFICATION UNDER SECTION 14 OF
FORWARD CONTRACTS (REGULATION)
ACT AND REPORT OF TARIFF COM-
MISSION ON FIXATION OF RAW RUBBER
PRICES

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI

MOHD. SHAFI QURESHI) : I beg to lay
on the Table :—

(1) A copy of Notification No. S. O.
4362 published in Gazette of India dated
the 7th December, 1967, issued under
section 14 of the Forward Contracts
(Regulation) Act, 1952. [Placed in Library,
See No. LT-2154/67].

(2) A copy each of the following papers
under sub-section (2) of section 16 of the
Tariff Commission Act, 1951 :—

- (i) Report (1967) of the Tariff Com-
mission on the fixation of Raw
Rubber Prices.
- (ii) Government Resolution No. 16(5)
Plant (B)/67 dated the 15th Decem-
ber, 1967.
- (iii) Statement showing the reasons why
the documents mentioned at (i)
and (ii) above could not be laid on
the Table within the period pres-
cribed in the said section.

[Placed in Library, See No. LT-2155/67]

SHRI S. M. BANERJEE : Sir, Again,
the same thing has happened. It is not an
isolated mistake but a collective mistake.
“The statement showing the reasons why the
documents mentioned at (i) and (ii) could
not be laid on the Table within the period
prescribed in the said section.” Kindly
pull them up and do something. Other-
wise, it will be delayed everytime.

MR. SPEAKER : The very fact that it
has been mentioned now, would be suffi-
cient.

SHRI S. M. BANERJEE : I submit that
in the absence of Mr. H. V. Kamath from
this House, this is being done. If he was
here, I am sure they will never delay it.
He was the only Member who watched it.

MR. SPEAKER : All the Opposition
parties may try to bring him in.

STATEMENT *re*. KOYNA EARTHQUAKE

THE MINISTER OF IRRIGATION
AND POWER (DR. K. L. RAO) : Sir,
I beg to lay on the Table a Supplementary
Statement regarding the Koyna earthquake.
[Placed in Library, See No. LT-2161/67].